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## O.A. No. 340 of 2008

Dusmant Giri Applicant
Vs

Union of India & Ors....Respondents

Order dated: 09.02.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.) &:
Hon'ble Shri A.K.Patnaik, Member (Judl.)

This O.A. was filed on 12.08.2008. No counter has been filed so far in spite of the opportunities having been given, that is why the Registry has sent the case to the Bench.

Sri G. Singh, Ld. Counsel for the Respondent-Railways is absent. Neither the applicant nor his Counsel is present too.

It is seen from the records that from 04.02.2009 parties are absent except only on 22.07.2009, the Ld. Counsel for the Railways was present, who had taken time up to 31.08.2009, as last chance, for filing of counter.

In the above circumstances and facts of the case, the O.A. is dismissed for default as it seems that neither the applicant nor his counsel is interested in prosecuting this case any further.

MEMBER (J)

MEMBER (A)